

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1109
ANSWERED ON 8TH FEBRUARY, 2018

ELECTRIC VEHICLES POLICY

1109. SHRI RAJAN VICHARE:
SHRI ANTO ANTONY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is a fact that commercial e-Vehicles, taxis, auto rickshaw and buses would not need permits, if so, the details thereof;
- (b) whether this move is being taken in a bid to push electrical vehicles across segments to check pollution and high dependence on imported crude oil, if so, the details thereof;
- (c) whether the Government proposes to introduce the new Electric Vehicle Policy (EVP) in the country; and
- (d) if so, give details including its salient features?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) and (b) No, Madam. Under the Motor vehicle Act, 1988 all transport vehicles need permit as per section 66 of the Act. The power of enforcement of these provisions rests with the State Governments. State Government Authorities take appropriate action on the vehicles who doesn't run in accordance with the Motor Vehicle Act, 1988 and the rules framed thereunder. However, this Ministry vide S.O. Notification 2812(E) dated 30th August, 2016 has notified that the provision of sub-section (1) of section 66 of the said act shall not apply to any transport vehicle of the category e-cart and e-rickshaw as defined in section 2A of the aforesaid Act used, or to be used, for the purpose of carriage of goods and passengers with their personal luggage respectively subject to the restrictions imposed by State Governments on plying of these vehicles in specific areas or specific roads.

(c) and (d) No, Madam. There is no such proposal under consideration in the Ministry.
